

**Central Administrative Tribunal
Madras Bench**

OA/310/00086/2018

Dated Thursday the 25th day of January Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

S.Murugesan,
S/o Subramanian,
Old No.4/109-A,
Kallingarai Cherumullai Post,
Gudalur Taluk, Nilgiris District,
PIN 643 211.

.. Applicant

By Advocate **M/s.R.Malaichamy**

Vs.

Union of India, rep by the
Superintendent of Post Offices,
Nilgiri Division,
Udagamandalam 643 001.

.. Respondents

By Advocate **Mr.K.Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following reliefs:-

“(i) To call for the records of the respondent pertaining to his order which is made in BII/TFR/Dlgs dated 05.12.2017 in so far as directing the applicant to join as MTS Udagamandalam SO on 15.12.2017 and set aside the same; consequent to,

(ii) direct the respondent to post the applicant as MTS at Gudalur Nilgiris SO on permanent basis, and;

(iii) to pass such further orders as this Hon'ble Tribunal may deem fit and proper.”

2. Learned counsel for the applicant submits that the applicant was aggrieved by the impugned order dated 05.12.2017 directing him to join back as MTS, Udagamandalam HO on 15.12.2017 at the expiry of the period of one year from the date of joining the post in Gudalur on temporary transfer. Attention is drawn to Annexure A4 representation dated 26.12.2017 of the applicant, submitting that his wife had been hospitalised and undergoing treatment. He had accordingly sought a sympathetic consideration to allow him to continue at Gudalur for some more time. It is submitted that the applicant is presently on leave and the said representation is pending. The applicant would be satisfied if the respondents are directed to consider his request and pass appropriate orders, pending which status quo may be maintained.



3. Mr.K.Rajendran takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, I deem it appropriate to direct the competent authority to consider Annexure A4 representation of the applicant dated 26.12.2017, take a decision in accordance with the relevant transfer policy and pass a speaking order within a period of two weeks from the date of receipt of a copy of this order. Pending such decision, status quo as on date may be maintained.
5. OA is disposed of with the above direction at the admission stage.